



2026:AHC-LKO:7745-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 12299 of 2025

M/S R.K. Engineer Services Thru. Auth. Sign.
Manisha Singh

.....Petitioner(s)

Versus

Bank Of Baroda Baroda Corporate Centre Mumbai
And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mahesh Chandra Srivastava
Counsel for Respondent(s)	:	Prashant Kumar Srivastava

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Heard.

2. By means of this writ petition, the petitioner has prayed for the following relief (s):-

"a. Issue a writ, order or direction in the nature of Mandamus directing Respondent No. 4 (Senior Branch Manager) and its concerned officers to forthwith activate and de-freeze the petitioner's Current Account No. 77320200000674 and complete the KYC updation strictly as per RBI guidelines.

b. Issue a writ, order or direction in the nature of Mandamus commanding the Respondents and its concerned officers to credit all FDR amounts linked with the petitioner's account without delay.

c. Issue a writ, order or direction in the nature of Mandamus commanding the Respondent Bank and its concerned officers to Declare that GST status is not a mandatory KYC document and respondents cannot insist upon GST Certificate for KYC updation.

d. Issue a writ, order or direction in the nature of Mandamus commanding the Respondent Bank and its concerned officers to Respondent No. 3 (CVO) to initiate departmental inquiry against Respondent Nos. 4 for demanding illegal

gratification.

e. Issue a writ, order or direction in the nature of Mandamus commanding the Respondent Bank and its concerned officers to allow smooth operation of the account without harassment."

3. The current account of the petitioner was marked dormant by the opposite party- Bank as alleged illegally.

4. On being confronted, Shri Prashant Kumar Srivastava, learned counsel appearing for the Bank says that petitioner was required to re-submit KYC for activation of the bank account, which though submitted was defective in the sense that while verifying the address proof submitted with the KYC it was found that the GST Registration, which was proof of the address, had already been cancelled, therefore, he is required to again submit Rent Agreement, Electricity Bill or any other proof which is admissible to the Bank.

5. Let the petitioner do the needful or if still aggrieved, he may pursue other remedies such as before the Consumer Forum, etc.

6. With the aforesaid observations/directions, petition is **disposed of**.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 2, 2026

Praveen